



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 141/2019
in
O.A. No. 3332/2018**

This the 25th day of February, 2020

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Neelam Kanta
W/o Sh. Sanjeev Kumar Luthra
R/o G – 44/B, 3rd Floor, Kalkaji,
New Delhi – 110019
Aged about years
(Group 'C')
(Woman Head Constable in Delhi Police)

...Petitioner

(By Advocate: Sh. Ajesh Luthra)

VERSUS

1. Sh. Amulya Kumar Patnaik
Commissioner of Police
PHQ, MSO Building,
IP Estate, New Delhi
2. Sh. Sunil Kumar Gautam
Special Commissioner of Police (Operations)
PHQ, MSO Building,
IP Estate, New Delhi
3. Sh. Prem Nath
Additional Commissioner of Police,
(Operations & Modernisation)
PHQ, MSO Building,
IP Estate, New Delhi.
4. Sh. Deepak Purohit,
Deputy Commissioner of Police,
Police Control Room,
Model Town – II, Delhi – 110009

...Respondents

(By Advocate: Sh. G.D. Chawla for
Ms. Harvinder Oberoi)



ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

Sh. Ajesh Luthra, learned counsel appeared on behalf of the petitioner. Sh. G.D. Chawla appeared as proxy to Ms. Harvinder Oberoi, learned counsel for the respondents.

C.P. No. 141/2019

The contempt petition has been filed by the petitioner, alleging wilful defiance of the interim directions dated 06.09.2018 of this Tribunal in the aforesaid OA. The operative portion of the interim direction dated 06.09.2018, reads as under:-

“xxx xxx xxx

Let a short reply be filed by the respondents within two weeks. In the meanwhile, the respondents are directed not to take any coercive action pursuant to Annexure-A/1 order.

xxx xxx xxx”

2. Learned counsel for the petitioner submits that in spite of the aforesaid interim directions, respondents have appointed Presenting Officer vide order dated 14.03.2019 (Annexure CP/X-2) and further the Enquiry Officer has summoned the applicant vide notice dated 18.03.2019 (Annexure CP/X-3)



3. When the matter was taken up today, learned proxy counsel for the respondents submits that the said notice dated 18.03.2019 was issued inadvertently under mis-conception and same was not issued for defiance of the directions of this Tribunal.

4. Sh. G.D. Chawla further submits that the said notice was withdrawn by the respondents/Enquiry Officer vide Withdrawal Notice dated 24.02.2020. A copy of the same has been placed on record today by the learned proxy counsel for the respondents. He has also supplied a copy of the Withdrawal Notice dated 24.02.2020 to the learned counsel for the petitioner.

5. In view of the aforesaid, CP stands closed. Notices are discharged.

O.A. No. 3332/2018

Pleadings in the OA are stated to be completed. List the OA on 22.04.2020 for final hearing. Interim order, if any, shall continue till then.

(Mohd. Jamshed)
Member (A)

/akshaya/

(R.N. Singh)
Member (J)